

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (Cr.) No.625 of 2022

Anil Kumar **Petitioner**
Versus
The State of Jharkhand & Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Ms. Amrita Sinha, Adv.
For the Respondents : Mr. Manoj Kumar, G.A.-III
Mr. Suggi Murmu, Adv.
Mr. Suraj Prakash, Adv.
Md. Zubair Khan, Adv.

11/Dated: 02nd April, 2024

1. Although the present criminal application has been filed claiming compensation against the illegal confinement and wrong FIR. The petitioner has been acquitted from the charge under Section 376 of the Indian Penal Code after facing trial.
2. It has been stated by the learned counsel for the petitioner that the a false case been lodged by respondent no.9 at the instance of the high officials in the department. For that purpose he has relied upon one and another documents written by the respondent no.9 and also deposition given by her in the trial.
3. Respondent no.9 has disputed the claim of the petitioner and it has been submitted that the witness has been given in the court on threatening. Rather rape has been committed but she has been forced to give the wrong witness due to the pressure exerted by the petitioner.
4. Considering the nature of allegation and the fact that it is police department, this Court feels that some assistance is required from the CBI.
5. In view of the nature of allegation and the fact that police department is involved, Head of Branch-cum-DIG, CBI, Ranchi is directed to make an enquiry and submit a report to this Court in a sealed cover within six weeks from the date of receipt/production of a copy of this order.

6. Office is directed to supply this order along with the entire pleading to the Head of Branch-cum-DIG, CBI, Ranchi by day after tomorrow.

7. Put up this case on 10.06.2024.

(Rajesh Kumar, J.)

Amar/-
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